

(c) Electric consumption charges are collected as per the rates fixed by the Department. Inspection Quarters are locked when not in use. Proper register is maintained for trunk telephone calls when the Inspection Quarters are in use.

Posts and Telegraphs Officers' deputation to Indian Telephone Industries.

4132. SHRI S. N. MISRA : Will the Minister of COMMUNICATIONS be pleased to refer to the reply given to Unstarred Question No. 409 dated the 26 th May, 1971 regarding the selection of Telegraph and Telephone Engineering and other non-technical officers for deputation to the Indian Telephone Industries Limited and state:

(a) whether he has since considered the desirability of framing any guidelines for meeting the personnel requirement of the I. T. I.—both technical and non-technical—by attracting the best personnel from the Department or outside on an all-India basis instead of leaving it to the I. T. I. alone to detail persons of its choice;

(b) if so, the broad outlines there, of and if not, the reasons therefor;

(c) whether he would lay on the Table a statement showing the technical and non-technical officers who are at present on deputation to the I. T. I., Unit of Allahabad and have been or being given further extension of deputation period; and

(d) whether any minimum period up to which such officers can be kept on deputation has been prescribed and if so, what and the deputation charges in respect of pension, leave and other service amenities which the I. T. I., has to pay to the posts and Telegraph Department ?

THE MINISTER COMMUNICATIONS (SHRI H. N. BAHUGUNA) : (a) and (b) As stated in the reply to unstarred question No 409 in the Lok Sabha on the 26th May, 1971, the Indian Telephone Industries Ltd. is a—public sector undertaking under the Ministry of Communications. As the Indian Telephone Industries Ltd., produces equipment mainly meant for the consumption of the P&T Department, this undertaking has to obtain

on deputation officers of the P&T Department possessing certain expertise and experience. The Government have approved this procedure in public interest.

(c) A statement giving the required information is laid on the Table of the House. [Placed in library See No.LT—1863/72]

(d) The deputation is initially for a period of one year. This is extended to a total period of 2 to 3 years as indicated in the statement laid on the Table of House. [Placed in library See No. LT—1863/1972]

Closure of philipsfactory, Calcutta.

4133. SHRI INDRAJIT GUPTA : Will the PRIME MINISTER be pleased to state:

(a) whether her attention has been drawn to a report appearing in the Hindustan Standard, Calcutta dated the 1st April, 1972 under the caption "Calcutta Factory Faces Closure.;

(b) whether the (philips) Factory is the only electronic equipment manufacturing plant in the whole of Eastern India;

(c) whether the plant has been manufacturing Defence equipment from its inception but no further orders are being placed with it; and

(d) whether Government propose to take steps to see that the factory can carry on with diversified production and thus avoid unemployment of its skilled and technical manpower ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT) : (a) Yes.

(b) to (d). M/s. Philips, M/s. General Electric Co. and M/s. Gramophone Co. are the three units in the organised sector engaged in the manufacture of various types of electronic items in Eastern India.

As a measure of import substitution, orders, for the manufacture of Defence Electronics and other items have been placed on various firms from time to time